

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s).
11442-11443/2015

MATSYA JEEVI SAHKARI SAMITI LTD AND ANR Petitioner(s)

VERSUS

STATE OF U P AND ORS Respondent(s)

(with interim relief and office report)

Date : 20/07/2015 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Neeraj Shekhar, Adv.

Mr.C.D.Singh, adv.
Mr.Sandeepan Pathak, adv.

For Respondent(s)

Mr Vinay Kumar Garg, Adv.

Mr.Sandeep Kumar Dwivedi, adv.
Mr.Manoj Kr.Mishra, adv.

Ms.Pragati Neekhara, adv.

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the respondent No.4 has stated that the copies of the pleadings have not been provided to him by the petitioner. Ld.counsel for the petitioners shall provide the copies of the pleadings to the Ld.counsel within a week's time and file proof. Ld.counsel shall file the counter affidavit within a period of four weeks thereafter.

Signature Not Verified

Digitally signed by
Sushma Kumari Bajaj
Date: 2015.07.21
16:17:42 IST
Reason:

ITEM NO.101

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Mr.Karanvir, Ld.counsel appears for the respondent Nos.2 & 3. He seeks and is given four weeks time to file the vakalatnama and the counter affidavit.
List the matter again on 24.09.2015.

(M K HANJURA)
Registrar

SB